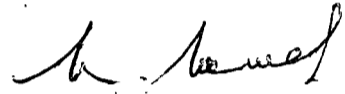


on the face of the record, or for any other sufficient reason.

3. In the present Review Application, no new and important matter or evidence has been placed on record which the respondents were not aware of at the time when the Original Application was heard; nor is there any mistake or error apparent on the face of the record. There is no other sufficient reason which would warrant a review of the judgment dated 23.12.1988. The present Review Application is misconceived; it is not maintainable and is accordingly dismissed.


(KAUSHAL KUMAR)
MEMBER
31.3.1989.